Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Dated: 18.10.2021
Udyog Bhawan, New Delhi

Trade Notice No. 21 /2021-2022

To,

1. All Exporters/Members of Trade
2. All Issuing Agencies as enlisted under Appendix 2E of the FTP

Subject: Extension of Date for Mandatory electronic filing of Non- Preferential Certificate of Origin (CoO) through the Common Digital Platform to 31st October 2021.

In continuation to this Directorate's earlier Trade Notice Nos. 42/2020-2021 dated 19.02.2021, 48/2020-2021 dated 25.03.2021 and 10/2021-2022 dated 19.07.2021, it is informed that the electronic platform for Certificate of Origin (CoO) (URL: https://coo.dgft.gov.in) which was made live for issuing preferential certificates under different FTAs, has now been expanded to facilitate electronic application for issuance of Non-Preferential Certificates of Origin as well.

2. On the request of certain Chambers/Associations notified under Appendix-2E, the existing system of manual/paper-based submission and processing of non-preferential CoO applications is being extended further upto 31st October 2021 only and the online system is not being made mandatory.

3. All Agencies, as notified under Appendix-2E, are required to ensure that the on-boarding exercise is completed latest by 31st October 2021 failing which the agencies shall be de-notified from Appendix 2E. The concerned agencies may reach out over email to ddg2egov-dgft[at]gov[dot]in for any guidance or clarifications in regard to the on-boarding process.

4. The revised Appendix 2E, containing the list of only those agencies which have been on-boarded, shall be notified post the said timelines.

This issues with the approval of the competent authority.

(Sanjay Kumar Tiwari)
Dy. Director General of Foreign Trade
Udyog Bhawan, New Delhi

(Issued from File No. 01/02/54/AM21/EG&TF/E-24628)